

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International Petitioners/Applicant
v.
M/s. Soho Infrastructure Ltd. Respondents

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 17.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	Ms. Srishti Badhwar, Adv. with Mr. Pankaj Jain, RP
For the Respondent	Mr. Geetesh Meena, Adv. for OC Mr. Mrinal Harshvardhan, Adv. for Apex Heights Mr. Nilanjan Chatterjee, Adv. for Respondent in IA No. 2372/2020

ORDER

The Respondent side is hereby directed to take a decision over the issue raised by the RP within 15 days hereof.

Reliefs sought by Resolution Professional are as follows:

“(a) Appropriate directions be issued against the Respondents No.1 to 10 (Committee of Creditors of Soho Infrastructure Private Limited) to contribute towards the Corporate Insolvency Resolution Process Cost incurred and/or to be incurred with respect to the Corporate Insolvency Resolution Process of Soho Infrastructure Private Limited and also the Respondent No.11, the Association of Home Buyers of Soho Badrinarayan be



directed to share the Corporate Insolvency Resolution Process expenses”.

List this IA-2373/2020 for further hearing on **17.09.2020**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

17.08.2020
Aarti Makker